

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3462 of 2021

Talim Khan ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. S.T. Sajid, Advocate

For the State : Mr. Veervijay Pradhan, A.P.P.

Order No. 02

Dated 5th April, 2021

Heard the learned counsel appearing for the respective sides.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Garhwa Mahila P.S. Case No. 34 of 2020 (POCSO Case No. 18 of 2021).

It has been alleged that the informant was subjected to rape by the petitioner. It has further been alleged that on the pretext of marriage physical relationship was established on several occasions, but subsequently the petitioner had refused to solemnize marriage.

The medical evidence indicates the age of the victim between 17-19 years. In the 164 Cr.P.C. statement of the victim she has also accepted that on the assurance of marriage, the physical relationship was established. The petitioner appears to be in custody since 27.10.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Special Judge, POCSO, Garhwa in connection with Garhwa Mahila P.S. Case No. 34 of 2020 (POCSO Case No. 18 of 2021).

(RONGON MUKHOPADHYAY,J.)